

Separate entrance exam for IPS cadre

2277. SHRI VIVEK GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has proposed to conduct a separate entrance examination for Indian Police Service (IPS) Cadre;

(b) the reasons for this proposal; and

(c) the name and details of the agency conducting this exam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No, Sir.

(b) to (c) Does not arise.

Amending IPC to deny protection under Juvenile Justice Act

2278. DR. BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has proposed to amend the existing law so that youngsters above the age of 16 years guilty of heinous crimes be treated at par with adult offenders;

(b) whether Government proposes to amend the provisions of the IPC relating to adult offenders to be applicable to juveniles between 16-18 years that will deny them protection of the Juvenile Justice Act;

(c) the details of the proposed amendments; and

(d) whether these provisions will be regulated on the Nirbhaya gang rape accused after the amendments are passed in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per information provided by the Ministry of Women and Child Development, proposal for amendment of existing provisions of the Juvenile Justice Act, with focus on heinous offences committed by juveniles above age 16 years is currently under consideration by the Ministry of Women and Child Development.

(b) to (d) The existing provisions of Indian Penal Code (IPC) cannot be amended to try juvenile offenders as Juvenile Justice Act limits the jurisdiction of IPC to adult offenders only.